



2026:AHC-LKO:3659-DB

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

WRIT - C No. - 11954 of 2025

Ram Shanker Verma

.....Petitioner(s)

Versus

U.P. Real Estate Regulatory Authority Thru. Its
Chairman And 3 Other

.....Respondent(s)

Counsel for Petitioner(s)	: Trivendra Kumar Sharma, Anil Pandey, Sanjay Kumar Bajpai
Counsel for Respondent(s)	: Shobhit Mohan Shukla, Abhishek Khare, C.S.C.

Court No. - 1

HON'BLE RAJAN ROY, J.

HON'BLE ABDHESH KUMAR CHAUDHARY, J.

1. Heard learned counsel for the petitioner and learned Additional Chief Standing Counsel for the State.
2. None appears for the opposite party no. 4.
3. The last order records the factum of filing of a second appeal against the order passed by the U.P. RERA by the opposite party no. 4, but, there is nothing on record to show that any interim order has been passed in the second appeal.
4. In this view of the matter, if there is no other legal impediment and a recovery certificate has been issued by the U.P. RERA for enforcement/execution of an order passed by it, then, the same shall given effect at the earliest but in accordance with law.
5. With the aforesaid observations/directions, the writ petition is **disposed of.**

(Abdhesh Kumar Chaudhary,J.) (Rajan Roy,J.)

January 19, 2026
R.K.P.